



Royal Sundaram

Royal Sundaram Alliance Insurance Company Limited
Corp. Office : Vishranthi Melaram Towers, No. 2 / 319, Rajiv Gandhi Salai (OMR)
Karapakkam, Chennai - 600097. Regd office : 21, Patullos Road, Chennai - 600 002.

INDIVIDUAL PERSONAL ACCIDENT POLICY (Accidental Death & Disablement only)

WHEREAS the INSURED named in the Schedule hereto has made or caused to be made to Royal Sundaram Alliance Insurance Company Ltd., (hereinafter called the "COMPANY") a written proposal dated as stated in the Schdule hereto (warranting the truth of the statements contained therein) which is the basis of this contract and is deemed to be incorporated herein and has paid to the Company the premium herein stated for the insurance specified hereinafter for the period stated in the Schedule or for any further period for which the Company may accept payment for the renewal of this Policy.

NOW THIS POLICY WITNESSETH that subject to the terms, exclusion, definitions and conditions contained herein or endorsed or otherwise expressed thereon the Company will pay the Insured as hereinafter mentioned.

DEFINITIONS & INTERPRETATIONS

Accident/Accidental

An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means.

Company

Company means the Royal Sundaram Alliance Insurance Company Limited.

Condition Precedent

Condition Precedent shall mean a policy term or condition upon which the Insurer's liability under the policy is conditional upon.

Grace Period

Grace period means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of pre existing diseases. Coverage is not available for the period for which no premium is received.

Hospital

A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act OR complies with all minimum criteria as under:

- has qualified nursing staff under its employment round the clock;
- has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
- has qualified medical practitioner(s) in charge round the clock;
- has a fully equipped operation theatre of its own where surgical procedures are carried out;
- maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

Injury

Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

Notification of Claim

Notification of Claim is the process of notifying a claim to the insurer by specifying the timelines as well as the address / telephone number to which it should be notified.

Pre-Existing Condition

Pre-Existing Condition means any condition, ailment or injury or related condition(s) for which you had signs or symptoms, and/or were diagnosed, and/or received medical advice/treatment within 48 months to prior to the first policy issued by the insurer.

Renewal

Renewal defines the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of all waiting periods.

BENEFITS

1. If at any time during the currency of this Policy, the Insured Person shall sustain any bodily injury resulting solely and directly from accident caused by external, violent and visible means anywhere in the world, then the Company shall pay to the Insured or his legal personal representative(s) as the case may be, the sum or sums hereinafter set forth, that is to say:
 - a) If such injury shall within Twelve calendar months of its occurrence be the sole and direct cause of the death of the Insured, the Capital Sum Insured (CSI) stated in the Schedule hereto.
 - b) If such injury shall within Twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of
 - i) sight of both eyes, or of the actual loss by physical separation of two entire hands or two entire feet, or of one entire hand and one entire foot, of such loss of sight of one eye and such loss of one entire hand or one entire foot, the Capital Sum Insured stated in the Schedule hereto.
 - ii) Use of two hands or two feet or of one hand and one foot, or of such loss of sight of one eye and such loss of use of one hand or one foot, the Capital Sum Insured stated in the Schedule hereto.
 - c) If such injury shall within Twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of
 - i) The sight of one eye, or of the actual loss by physical separation of one entire hand or of one entire foot, fifty percent (50%) of the Capital Sum Insured stated in the Schedule hereto .
 - ii) Total and irrecoverable loss of use of a hand or a foot without Physical separation, fifty percent(50%) of the Capital Sum Insured stated in the Schedule hereto.

NOTE: For the purpose of Clause (b) and Clause (c) above, 'physical separation' of a hand means separation at or above the wrist and of the foot at or above the ankle.

Cover for children below 5 years may be avoided as far as possible. If allowed, this may be done at higher rates at our discretion. Cover for children below 5 years may be avoided as far as possible. If discretion.

The rates and conditions laid down are applicable to persons between the ages of 5 and 70 years (male and female), except in case of family package cover where the minimum age of children shall be 5 years and maximum 25 years. However, where the age of insured person is above 70, the premium should be suitably loaded at our discretion.

AGE OF INSURED

(Not applicable when given as a group policy)

The earned Cumulative Bonus will not be lost if the Policy is renewed within 30 days after its expiry.

This clause shall not in any way alter the annual character of the insurance nor the right of the Company to decline or renew or to cancel this Policy as hereinafter provided.

Compensation payable under benefits (a),(b),(c) and (d) of the Policy arising out of accidental injuries, shall be increased by 5% hospital for a consecutive period of more than 25 days, then 5% sum insured subject to a maximum of Rs.5,000/- or the sum stated under the relevant section of the Schedule of the Policy. It is to be noted that this benefit is payable only once during the entire policy period.

3. Recovery Benefit: If such injury shall result in confinement to a hospital to the original Capital Sum Insured. The amount so payable shall be borne by all Policies in proportion to the original Capital Sum Insured.

• a maximum of Rs.10,000 in case there is more than one dependent child.

• a maximum of Rs.5,000 in case there is one dependent child.

Provided that if there be any other subsisting Personal Accident Insurance/s covering the Insured Person, total benefits under this grant, under all such Policies, shall be limited to this grant, under all such Policies, shall be limited to

The payment as above will be made along with the CSI to the same person/s who is/are entitled to receive the CSI.

a) If the Insured Person has more than one dependent child below the age of 25 years, an amount equal to 10% of the CSI

below the age of 25 years, an amount equal to 10% of the CSI

maximum of Rs.5,000.

2. Educational Grant: In the event of the death or permanent total disablement (PTD) of the Insured Person due to an accident as defined in the Policy, the Company shall pay educational grants for the dependent children as below:

1. Carriage of Dead Body: It is hereby agreed that in the event of death of the Insured Person due to an accident, as defined in the Policy outside his/her residence the Company shall pay transportation of the amounts payable under BENEFITS (1) for his/her residence a lump sum of 2% of the Capital Sum Insured or Rs. 5000 whichever is less.

2. Educational Grant: In the event of the death or permanent total disablement (PTD) of the Insured Person due to an accident as defined in the Policy, the Company shall pay educational grants for the dependent children as below:

C. SPECIAL FREE BENEFITS

INDIVIDUAL PERSONAL ACCIDENT POLICY
(Accidental Death & Disabement only)

provided that the compensation payable under the foregoing sub-clause (f) shall not be payable for more than 104 weeks in respect of any injury suffered from the date of commencement of disablement and in no case shall exceed the Capital Sum of disability.

Rs.3000/- per week in all, under all Policies.

Schedule hereto per week but in any case not exceeding one percentage (1%) of the Capital Sum Insured stated in the occupation of any description whatsoever, a sum at the rate of 100% of the disability arising in any employed Person shall be totally disabled from engaging in any Insured Person total disablement (TDD) then, so long as the Insured Person is such injury shall be the sole and direct cause of the temporary

f) Temporary total Benefit:

Table of Benefits	Percentage of Capital Sum Insured	Percentage of Capital Sum Insured	Percentage of Capital Sum Insured by the Company	xi) Any other permanent partial disablement assessed by the panel doctor of the Company
vii) Loss of index finger	25 %	- both phalanges	10 %	- three phalanges
viii) Loss of middle finger	25 %	- two phalanges	6 %	- three phalanges
ix) Loss of ring finger	5 %	- one phalanx {	4 %	- one phalanx }
x) Loss of little finger	4 %	- two phalanges	3 %	- first or second(adult) - third, fourth, - fifth (adult) }
xi) Loss of metacarpals	3 %			
xii) Any other permanent partial disablement				

e) If such injury shall within twelve calendar months of its occurrence be the sole and direct cause of the total and/or partial and irrecoverable loss of use or of the actual loss by partial separation of the following, then the percentage insured stated in the Schedule hereto.

If such injury shall within twelve calendar months of the Capital Sum Insured due to hundred percent (100%) of the Capital Sum equal to lump sum occupation of any description whatsoever, then a lump sum equal to hundred percent (100%) of the Capital Sum occupied from the date of the following, when the percentage insured stated in the Schedule hereto.

d) If such injury shall, as a direct consequence thereof, immediately, permanently, totally and absolutely, disable the Insured Person from engaging in any employment or occupation of any description, whatever, in any case not exceeding one percentage (1%) of the Capital Sum Insured stated in the occupation of any description whatsoever, a sum at the rate of 100% of the Capital Sum Insured Insured stated in the Schedule hereto.

Provided that all sums hereunder shall be payable.
Treatment as the Company may reasonably deem desirable
the Insured under his own expense such operation or
in writing and in the event of a claim in respect of loss of sight,
furnished within the space of fourteen days after demand
furnished and postmortem examination report, if necessary be
as the Company may, from time to time required shall be
moot examination of the body of the insured. Such evidence
behalf of the Company and in the event of death to make a post-
when and so often as the same may reasonably be required on
Person on the occasion of any alleged injury or disability
of the Company shall be allowed to examine the insured
matters upon which a claim is based. Any medical or other agent
within one calendar month after such loss of sight or amputation,
or amputation of limbs, written notice thereof must also be given
calendar month after the death, and in the event of loss or sight
be so given before interim examination and in case, within one
notice also for the death must unless otherwise is shown,
be given to the Company immediately, in case of death, written
under this Policy, written notice fully particulars must
be given to the Company unless reasonable cause is shown,

2. Proof satisfactory to the Company shall be furnished for all
within one calendar month after such loss of sight or amputation,
or amputation of limbs, written notice thereof must also be given
calendar month after the death, and in the event of loss or sight
be so given before interim examination and in case, within one
notice also for the death must unless otherwise is shown,
be given to the Company immediately, in case of death, written
under this Policy, written notice fully particulars must
be given to the Company unless reasonable cause is shown,

CONDITIONS

in humans, animals or plants.
chemically synthesized toxins) which cause illness and/or death
toxin(s) (including genetically modified organisms and
producing micro-organisms) and/or biologically produced
"biological" agent shall mean any pathogenic disease
or lethal effects on people, animals, plants or material property.
surably disseminated, produces incapacitating, damaging
"Chemical" agent shall mean any compound which, when
and/or to put the public, or any section of the public, in fear.
reasons including the intention to influence any government
committed for political, religious or ideological purposes or
connection with any organization(s) or government(s),
group(s) of persons, whether acting alone or on behalf of or in
agent during the period of this insurance by any person or
of any solid, liquid or gaseous Chemical agent and/or biological
or device or the emission, discharge, dispersal, release or escape
biological terrorism" shall mean the use of any nuclear weapon
For the purpose of this endorsement "Nuclear, chemical,
loss.

event contributing concurrently or in any other sequence to the
terrorism (as defined below) regardless of any other cause or
connection with any act of nuclear, chemical, biological
of, contributed to or caused by, or resulting from or in
disability or injury resulting directly or indirectly arising out
The Insurance under this Policy shall not extend to cover Death,
10. Nuclear, Chemical, Biological Terrorism Exclusion Clause:

or mental defect or infirmity.
suffering from any pre-existing condition or pre-existing physical
9. As a result of, or which is contributed to by, the insured person
thereof.

prolonged by child birth or from prenatally or in consequence
or indirectly caused the death or aggravated resulting directly
shall not extend to cover death or disability resulting directly
from a condition preceding to be done or not to be done by
Company under this Policy.

so far as they relate to anything to be done or not to be done by
the insured herein, are to be read as part of this Policy) shall
endorsement herein, and conditions of this Policy (which conditions and all
terms and conditions of this Policy) shall also fulfilment of the
Provided also that the due observance and fulfillment of the
EXCEPTIONS

2. Any other payment after a claim under one of the Sub-clauses
a.) or (d) has been admitted and become payable. This
would not apply to the payment made under medical expenses
liability of the Company in that period would exceed the sum
during any one period of insurance, by which the maximum
liability under the Sub-clause(s) of the policy. This would not
apply to the education grant and expenses for carriage of dead
body.

3. Any payment in case of more than one claim under the Policy
body.

4. Payment of weekly compensation until the total amount shall
have been ascertained and agreed.

5. Payment of compensation in respect of death, injury or
disability of the insured.

6. Payment of compensation in respect of death of or bodily injury
arising from nuclear weapon material.

7. Payment of compensation in respect of death of or bodily injury
arising from nuclear fission.

8. Payment of compensation in respect of death of or bodily injury
arising from ionizing radiation or contamination by radioactivity

from ionizing radiation or contamination by radioactive

(a) directly or indirectly caused by or contributed to by or

b) directly or indirectly caused by or contributed to by or

processes of nuclear fission.

9. Compensation shall include any self-sustaining

explosion, combustion of nuclear fuel or from any nuclear

from ionizing radiation or contamination by radioactivity

from ionizing radiation or contamination by radioactive

displacement of the insured due arising out of or directly or

disability connected with or traceable to War, Invasion, Act

Civil War, Rebellion, Hostilities (whether war be declared or not),

Military or Suppressed Power, Seizure, Capture, Arrest, Resistance, Revolt, Insurrection, Mutation,

of foreign enemy, Hostilities (whether war be declared or not),

indirectly connected with or traceable to War, Invasion, Act

disability of the insured due arising out of or directly or

condition, condition or quality.

10. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

defect or infirmity will be considered as part of the pre-existing

existing physical or mental defect or infirmity.

11. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

12. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

13. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

14. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

15. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

16. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

17. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

18. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

19. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

20. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

21. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

22. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

23. Payment of compensation in respect of death of or bodily injury

arising from the pre-existing physical or mental

condition or intent.

The Policy may be cancelled at any time, by the Insured on 14 days notice in writing (provided no claim has arisen during the currency of the Policy). The Insured shall be entitled to the return of premium less premium at Company's Short period rates for the period the Policy has been in force.

*Short period to the return of premium less premium at company's days notice by the Insured to the Company, the Insured shall be entitled to the return of premium less premium at company's days notice in writing (provided no claim has arisen during the currency of the Policy). The Insured may even be entitled to the return of premium less premium at company's Short period rates for the Policy has been in force.

The Policy may be cancelled at any time by the Insured by giving notice in writing under a Certificate of Posting or A.D. notice in writing under the within mentioned Policy prior to the date of such notice by the Insured to the Company, the Insured shall be deemed to be effective from the date of such notice shall be deemed to have been received by the Company's books and shall be deemed to have been received by the Insured at the time when the same would be delivered in accordance with the same by the Insured.

Such notice shall be deemed sufficient given if posted OR

the ordinary course of post.

Company's books and shall be deemed to have been received by the Insured to the date of posting or A.D. notice in writing under the within mentioned Policy prior to the date of such notice by the Insured.

Such notice shall be deemed sufficient given if posted

expedited.

6. The Company may at any time by notice in writing terminate the portion of the current insurance period which have issued the then last paid premium less a pro-rata thereof for provided that the company shall in that case return to the insured/insured Person or non-cooperative by the Insured, this policy in the event of fraud or misrepresentation by the insured/insured in the event of a renewal at the due date.

This Company may at any time by notice in writing terminate alternative product from its currently marketed products.

However, the cover under such policy shall continue till the product/plan shall not be available for renewal at the due date updated in the policy. When the policy is withdrawn, the notice of 3 months to the Proposer at the address recorded/a notice of 3 months to the Proposer at the address recorded/

The product/plan may be withdrawn at any time, by giving

not require any prior notice.

Policy, any change in premium on account of change of age will insured Person at his last known address as recorded in the change, in which case a three months notice shall be sent to the At renewal, the coverages, terms & conditions and premium may

US.

Policy must be renewed within the Grace Period of thirty days of coverage shall be available during the period of coverage. However no expiry to maintain the continuity of coverage. However no days will be underwritten as a fresh policy at the discretion of days will be underwritten to be renewed after the Grace Period of 30 days.

5. This Policy may be renewed by mutual consent every year and be bound to give notice that such renewal premium is due subsequently renewal thereof. The Company shall, however, Company on or before the date of expiry of the Policy or to the in such event, the renewal premium shall be paid to the premium.

b) The Insured shall on rendering any premium for the renewal become affected since the payment of last premium of this Policy, give notice in writing to the Company of any disease, physical defect or infirmity with which he/she has of this Policy.

a) The Insured shall give immediate notice to the Company of any change in his business or occupation.

3. The Company shall not be liable to make any payment under this Policy in respect of any claim, if such claim is based on behalf of the Insured.

Claim documents may be submitted to local Royal Sundaram Offices address of which can be obtained by calling our Toll Number 1860 425 0000.

Rajiv Gandhi Salai (OMR), Karapakkam, Chennai - 600097.

Corporate office: Visranthi Mellarai Towers, No. 2 / 319

M/S Royal Sundaram Alliance Insurance Co., Ltd.

Health Claims Department

The Claim documents should be sent to:

Any other document as may be required by the Company.

Latest IT return to show Proof of annual income.

English Translation of vernacular documents.

News Paper cuttings if any and any other relevant records.

Hospital Records.

FIR/MLC Copy.

Accident report.

Disability Certificate issued by attending physician.

Permanent Total or Partial Disability.

Disability Claim (Submit the duly filled in Claim form with the following documents).

Any other document as may be required by the Company.

nomination under the Policy.

To establish indemnification of legal heir in the absence of Succession Order/legal heir certificate/legal documents

English Translation of vernacular documents.

Chemical Analysis Report if available.

News Paper cuttings if any and any other relevant records.

Hospital records.

FIR/MLC Copy.

Accident report.

Inquest report.

Post Mortem Report.

Original Death Certificate.

Following documents

Death Claim (Submit the duly filled in claim form with the following documents).

Claim Documentation:

iii) In case of temporary total disability upon termination reviewed.

beginning of the financial year in which the claim is to pay interest at 2% above the bank rate prevalent at the such acceptance, failing which the Company shall be liable the offered claim amount within 7 days from the date of /legal heir as the case may be, the company shall pay offered claim amount within 30 days from the date of offer/receipt of last necessary documentation. However settlement shall be offered for settlement within 30 days from the of such disability claims under this Policy offered/received by an endorsee. All admissible claims under this Policy of such disability upon termination of temporary total disability under the claim in respect of CSI by the amount deducted by an endorsee only after

ii) In case of permanent partial disability only after to whom, such sum shall become payable.

admissible under the claim in respect of the Insured Person deducted by an endorsee only after the name of the Insured Person in respect of whom such amount shall become payable

delinking by an endorsee, the name of the Insured Person in respect of whom such amount shall become payable without any refund of premium.

i) In case of death or permanent total disability only after

IRDA Registration No. 102**Royal Sundaram Allianc Insurance Company Limited**

In all instances, call our Customer Services at our Chennai office at 1860 425 0000 or e-mail at customer.services@royalsundaram.in or write us to Royal Sundaram Allianc Insurance Company Limited, Vishwanathi Malaran Towers, No. 2 / 319 Raja Gandhi Salai (OMR), Karapakkam, Chennai - 600097.

We hope, of course, that you will never feel the need to complain. Nevertheless, sometimes things do go wrong. When they do, we want to know straight away, so we can put them right as quickly as possible, and take steps to make sure they don't happen again.

WHAT IF I EVER NEED TO COMPLAIN?

b. Circumcision or Sterilization or Vaccination of Inoculation or dissipation or nervous breakdown (which expression shall cover also general debility "run down" conditions and general "overhaul") or venereal disease or intemperance of the use of intoxicating drugs or liquors or any diseased, injury, death or disablement directly or indirectly due to any one or more of them. Subject to otherwise to extremes, exceptions, conditions or them.

Service or Breach of Law, Hunting, Steeplechasing, Standart type of Aircraft, than as a passenger (fare paying or otherwise) in any licensed Revoluntion, Insurercion, Mutiny, enagaging in aviaton other to expenses incurred in respect of any condition arising from

INDIVIDUAL PERSONAL ACCIDENT POLICY
(Accidental Death & Disablement only)

a. Disease, injury, Death or Disablement directly or indirectly due to War, Invasion, Act of Foreign Enemy, Hostilities or Civil Commotion or Rebellion Military, Naval or Air or War like Operation (whether war be declared or not)

2. The Company shall not be liable to make any payment under this Policy in respect of foregoining, unless otherwise provided hereafter to incapable to any disease of the organs of generation, maligntant disease of mammary gland, pregnancy, chilbirth, abortion or miscarriage or any complications and/or sequel arising from the to expenses incurred in respect of any condition arising from 1. This insurance shall not apply in so far as it applies to female foregoining, unless otherwise provided hereafter

PROVIDED ALWAYS THAT: